

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 237/TT/2016**

Subject : Determination of tariff of the inter-State transmission lines connecting two states for the APTRANSCO owned transmission line/System as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)

Respondents : Transmission Corporation of Telangana Limited (TCTL) and 3 others

Parties present : Shri S. Vallinayagam, Advocate, APTRANSCO  
Shri P.V. Ramana Rao, APTRANSCO  
Shri Harsha Peechana, TCTL  
Shri Ashish Tiwari, TCTL

**Record of Proceedings**

The representative of TCTL sought three weeks time to file their reply which was not objected by the petitioner.

2. The petitioner was directed to file the capital cost and cumulative depreciation of the instant asset on affidavit by 8.5.2017 with an advance copy to the respondents.



3. The Commission further directed the parties to complete the pleadings by 29.5.2017 and to list the petition on 6.6.2017

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

